

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6372 of 2021

1. Dinbandhu Baraik			
2. Ashok Kumar Baraik	...		Petitioners
		Versus	
The State of Jharkhand	...		Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Indrajit Sinha, Advocate
		Mr. Ajay Kr. Sah, Advocate
For the State	:	Mrs. Vandana Bharti, Addl. P.P.

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Ghaghra P.S. Case No.58 of 2021 registered under sections 377/498A/494 of the Indian Penal Code and under section 3/4 of the D.P. Act.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioner no.1 being the father-in-law and the petitioner no.2 being the brother-in-law (*Devar*) of the informant have treated her with cruelty in connection with demand of dowry. It is further submitted that the allegations against the petitioners are all false and the main allegation is against the husband of the informant. It is then submitted that the petitioners undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on

furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Gumla, in connection with Ghaghra P.S. Case No.58 of 2021 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile number and a copy of their Aadhar Card in the court below with the undertaking that they will not change their mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-